

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI

INDEX

IN

**RESPONSE AFFIDAVIT ON BEHALF OF
UTTARAKHAND POLLUTION CONTROL BOARD**

IN

Original Application No. 1255/2024

Arvind Kumar

Applicant

Versus

State of Uttarakhand & Ors.

Respondent

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Dated- February 2025



MUKESH VERMA
 Advocate for the Respondent No. 2, UKPCB
 Chamber No. 50,
 Old Block,
 Supreme Court of India,
 New Delhi



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Affidavit of Dr. Parag Madhukar Dhakate, aged about 47 years, S/o Shri M. B. Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Dehradun.

Deponent

I, the above-named deponent do hereby solemnly affirm and state on oath as under: -

- 1) That the deponent is presently posted as Member Secretary, Uttarakhand Pollution Control Board and is competent to sign and swear the instant response affidavit.



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2) That the Hon'ble Tribunal vide order dated 25.10.2024 was *inter alia* pleased to direct Uttarakhand Pollution Control Board as under: -

“

2. *Learned Counsel for the applicant referring to the photographs annexure A-2 has submitted that black smoke is coming out from the industry which is creating pollution and causing health hazards. Referring to the further photographs, he has submitted that the industry is discharging effluent which is flowing out of the industry and causing pollution in the nearby area. Though, in the original application, the applicant has raised the issue of burning stubble as fuel in the industry but during the argument, Learned Counsel for the applicant has submitted that the applicant may not have any grievance in respect of stubble being used as a fuel but his concerned is about ultimate air pollution which is being caused by the industry.*

3. *Issue notice to the respondents for filing their response by way of affidavit atleast one week before the next date of hearing.*

.....”



That it is pertinent to mention that the Member Secretary, UKPCB vide letter bearing no. 791, dated 19.09.2023 granted Consolidated Consent and Authorization (CCA) to M/S Gangotri Paper Mills Pvt. Ltd. wherein, the unit was permitted to use

[Handwritten Signature]

Bagasse, Wood Chips, Chipper and Coal as fuel in boilers. In this connection, copy of CCA issued by UKPCB is being marked and filed as **Annexure No. 1** to this Affidavit.

4) That, Regional Officer, UKPCB vide letter dated 01.10.2024 informed Member Secretary, UKPCB about the inspection of the unit was conducted on 25.09.2024. As per observations of inspecting officers, unit was not complying CCA conditions and regional officer has recommended for show cause directions and imposition of environmental compensation. In this connection, copy of letter dated 01.10.2024 is being marked and filed as **Annexure No.2** to this Affidavit.

5) That additionally, the Regional Officer, Roorkee, UKPCB in letter bearing no. 1163, dated 14.11.2024, issued a notice to M/s Gangotri Paper Mills:

a. For proper operation and maintenance of air pollution control systems, separate electricity meters should be installed, and details of daily electricity consumption should be recorded in the logbook.

b. Only approved fuel should be used in the boilers installed in the industry.

As ash (black shadow) is found on nearby houses and crops, it appears that the air pollution control systems are not being operated properly by the industry.

In this connection, copy of letter dated 14.11.2024 is being marked and filed as **Annexure No. 3** to this Affidavit.



- 6) That thereafter, the Member Secretary, UKPCB vide letter bearing no. 468, dated 22.11.2024 issued show cause direction to the M/s Gangotri Paper Mill under section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and section-33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and environmental compensation of Rs. 6,98,400/- was also imposed. In this connection, copy of letter dated 22.11.2024 is being marked and filed as **Annexure No.4** to this Affidavit.
- 7) That M/s Gangotri Paper Mills vide letter bearing no.468 dated 04.12.2024 informed Member Secretary, UKPCB, that a payment of Rs. 6,98,400/- has been made towards Environment Compensation imposed on the said paper mill. In this connection, copy of letter dated 04.12.2024 is being marked and filed as **Annexure No.5** to this Affidavit.
- 8) That Pollution Control Research Institute monitored stack emission on 05.02.2025 wherein the concentration of Particulate Matter (PM) in stack emission was recorded 150 mg/Nm³ and the consented emission limits of the particulate matter (PM) is 150 mg/Nm³. In this connection, copy of report dated 05.02.2025 is being marked and filed as **Annexure No. 6** to this Affidavit.

That as a measure of awareness and safety, the Regional Officer, Roorkee, Uttarakhand Pollution Control Board (UKPCB), vide letter bearing No. 1105 dated 26.10.2024, directed other paper mills to strictly utilize only the fuels permitted under the CCA granted to them. The letter further apprised the industries that the use of any fuel other than those permitted under the CCA would



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constitute a violation of the consent conditions. In this connection, copy of the letter dated 26.10.2024 is being marked and filed as Annexure No. 7 to this Affidavit.

- 10) That the deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.


Deponent

Verification: -

Verified at Dehradun on the 1st day of February 2025, that the contents of the response affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.



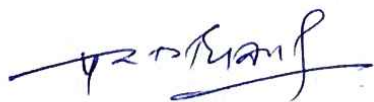
S.No - 844/25

Dated: February 2025

This affidavit is sworn before me by Deponent
Shri.....Dr. Pooja Madhucan
who is identified by Shri.....Shalini
at Dehradun on.....15/2/25

(Rajender Singh Negi)
Advocate & Notary, Dehradun
Filed by
MUKESH VERMA

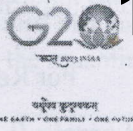
Advocate for the Respondent No. 2, UKPCB







LIFE
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Environment



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HEAD OFFICE

Annexure-1

Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahasradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con/G-84/2023/741

Date: 19.9.2023

REGD. POST

To,

M/s. Gangotri Paper Mills Pvt. Ltd.
Khata No.-124, Gata No. 23,
Khata No. 106, Gata No. 80/1,
Vill – Narsen Kalan, Jhabrera Road,
Manglore, Roorkee , Distt- Haridwar

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 26018
CCA (Renewal)
Date :- 23.03.2023

Application no. 3785970

CCA is hereby granted to M/s Gangotri Paper Mills Pvt. Ltd. located at Khata No. -124, Gata No. 23, Khata No. 106, Gata No. 80/1 Vill Narsen Kalan, Jhabrera Road, Manglore, Roorkee Distt. Haridwar, Uttarakhand (29°42'17"N, 77°50'20"E) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2025 under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2025 under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2025 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.
4. **Production Capacity**

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per month	Raw material per day	Final Products & By-products per month
I.	Waste Paper (266 MT/day)	Kraft Paper (250 MT/day)	Waste Paper (266 MT/day)	Kraft Paper (250 MT/day)

5. **Production Process Infrastructure**

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	02	Pulp Making	Yes

Clean Environment and Healthy Life Style

स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

Page 1

2.	Refiner	103	For impurity Filtration	Yes
3.	Reject Sorter	01	For Recovery	Yes
4.	Paper machine	01	Making of Paper	Yes

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe.
- The unit shall obtain NOC of CGWA before start of ground water (**freshwater**) extraction and shall strictly comply with the various conditions as mentioned in the CGWA.
- Status of NOC from CGWA/SGWB: Obtained NOC from CGWA.
- If Granted: Number of NOC and Validity: **CGWA/NOC/IND/REN/1/2021/6345 valid upto 19.07.2024.**
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity: 3 Natural Ponds adopted in nearby areas for RWH (Total ponds area: 1.111hec)
- Details of piezometer installed i.e., numbers with coordinates.
Piezometer No. 1 : 29.705121⁰N, 77.83946⁰E
- This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA
Source of fresh water	Borewell	Borewell
No. of borewell	02	02
Daily quantity of water to be abstracted	276.19 M ³ /day	375M ³ /day

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards (ZLD based unit)	< 8 KL per Ton of Paper produced

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.
- The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	Zero Liquid Discharge (ZLD)	Zero Liquid Discharge (ZLD)
Treatment facility	Equalization Tank (140 M ³), Sedicell (350 M ³), Primary Clarifier (954M ³), Aeration Tank (2500 M ³), Secondary Clarifier (190 M ³), and Tertiary Treatment (Sand Filter & DMF Filter-2160 KLD each)	Equalization Tank (140 M ³), Sedicell (350 M ³), Primary Clarifier (954M ³), Aeration Tank (2500 M ³), Secondary Clarifier (190 M ³), and Tertiary Treatment (Sand Filter & DMF Filter-2160 KLD each)
Discharge/recycling/re-use point	100% Recycling in process.	100% Recycling in process.

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycling of process waste water in manufacturing process).

3. For ZLD Unit

- Unit shall recycle all the treated effluent in the industrial process only
- Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
- Unit shall install flow meter at recycling point and maintain the logbooks for the same/
- Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
- Unit shall conduct the water audit and submit the same to SPCB.
- The mill will install PTZ camera at Sedicell/back water strogae tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available).
- The mail is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.

Parameter of treated effluent

Parameters	Norms for RCF unbleached grade paper mill
pH	6.5 – 8.5
TSS, mg/l	<30
BOD, mg/l	< 20
COD, mg/	< 150
TDS, mg/l	< 1600
Color, PCU	< 150
AOX, mg/l	-
SAR	< 8

* ZLD to be achieved.

4. Effluent Treatment Plant shall be started prior to the resumption of manufacturing operations.
5. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
6. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
7. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
8. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
9. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
10. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
11. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
12. The unit shall set up an Environment Management Cell within unit as per the Charter.
13. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
14. All flow meters should be calibrated annually from recognized institutions/vendor.
15. The unit shall prepare material balance and water balance report annually.
16. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
17. The unit shall get its ETP performance evaluated by a third party annually.
18. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	03 KLD	03 KLD
Treatment facility	Septic Tank & Soak Pit	Septic Tank & Soak pit

2. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
 3. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
 4. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
 5. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.
6. **Cleaner Technology & Waste Minimization Practices:**

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through

preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (14TPH+10 TPH)	Bagasse, Wood Chips, Chipper and Coal	32	Dust Collector, Wet Scrubber & Common Stack	Particulate Matter 150 mg/NM ³
II	D.G set (62.5KVA)	Diesel	4	Acoustic Enclosure & stack	-

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. **Noise Pollution Mitigation:**

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L_{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) :

Factory Manager of M/s Gangotri Paper Mills Pvt. Ltd. is hereby granted an authorisation for generation, collection, storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Khata No.-124, Gata No. 23 Khata No. 106, Gata No. 80/1, Vill Naresen Kalan, Jhabrera Road, Manglore, Roorkee Distt. Haridwar

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
I	Schedule 5.1 (Waste Oil)	Recyclable	0.500TPA

4. The authorisation shall be valid for a period of **31.03.2025**.
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as

- spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
 7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
 8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
 9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
 11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
 12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
 13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
 14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
 15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:


1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent,

- emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
 11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
 12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
 13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
 14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
 15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
 16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
 17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
 18. The unit will have to deposit the revised fee whenever it is notified.
 19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
 20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
 21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
 22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
 23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
 24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
 25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and

air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.

26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

This consent is being issued with the permission of competent authority.


(S.K. Pattnaik)
Member Secretary

Copy to: **Regional Officer, Uttrakhand Pollution Control Board, Roorkee, Distt- Haridwar** for information and compliance of the same.


Member Secretary



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार



पत्रांक-सूकेपीसीबी/आर0ओ0आर0/सहमति/जी0-173/2024/1662
पंजीकृत डाक द्वारा

दिनांक: .09.2024
01.10.2024

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

विषय:- M/s Gangotri Paper Mill, Gram-Narsan Kalan, Jhabreda Road, Tehsil-Roorkee, Distt-Haridwar के स्थलीय निरीक्षण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक M/s Gangotri Paper Mill, Gram-Narsan Kalan, Jhabreda Road, Tehsil-Roorkee, Distt-Haridwar का Grossly Polluting Industries के अन्तर्गत त्रैमासिक निरीक्षण दिनांक 25.09.2024 को उद्योग प्रतिनिधि श्री प्रज्वल अग्रवाल एवं ग्रामवासी की उपस्थिति में किया गया। (निरीक्षण आख्या संलग्न है।)

अतः उद्योग को कारण बताओ नोटिस निर्गत किये जाने के साथ-साथ पर्यावरणीय क्षतिपूर्ति भी आरोपित किये जाने की संस्तुति सहित आख्या सादर प्रेषित है।

भवदीय,

(Handwritten signature)
25/09/2024
(एस0पी0 सिंह)
क्षेत्रीय अधिकारी

(Handwritten signature)

उपरोक्त विषयक M/s Gangotri Paper Mill, Gram-Narsan Kalan, Jhabreda Road, Tehsil-Roorkee, Distt-Haridwar, का त्रैमासिक निरीक्षण दिनांक 25.09.2024 को अद्योहस्ताक्षरों द्वारा उद्योग प्रतिनिधि श्री प्रज्वल अग्रवाल एवं ग्रामवासी की उपस्थिति में किया गया। निरीक्षण आख्या निम्नवत है:-

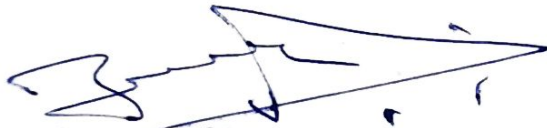
1. निरीक्षण के समय उद्योग संचालन में पाया गया।
2. उद्योग द्वारा वेस्ट पेपर से काफ्ट पेपर का उत्पादन किया जाता है।
3. उद्योग को राज्य प्रदूषण नियंत्रण बोर्ड से दिनांक 31.03.2025 तक संचालनार्थ सहमति प्राप्त है।
4. निरीक्षण के समय उद्योग में 14 टन/घण्टा का एक ब्वायलर स्थापित पाया गया। जिसमें ईंधन के रूप में लकड़ी व पात्ती का प्रयोग किया जाता पाया गया।
5. उद्योग परिसर में काफी मात्रा में वेस्ट प्लास्टिक का भण्डारण पाया गया।
6. उद्योग द्वारा परिसर के दक्षिण दिशा में उत्प्रवाह को बाहर निस्तारित किया जाता पाया गया।
7. स्थलीय निरीक्षण के दौरान उद्योग परिसर में ई0टी0पी0 स्थापित पाया गया जो कि संचालन में था। ई0टी0पी0 के Secondary Clarifier एवं Inlet से जल नमूने एकत्रित किये गये, जिसे विश्लेषण हेतु Central Laboratory देहरादून जांच हेतु भेजा गया।
8. उद्योग द्वारा निर्गत सहमति पत्र में उल्लेखित शर्तों का अनुपालन नहीं किया जा रहा था।

उपरोक्त से स्पष्ट है कि उद्योग द्वारा उत्प्रवाह को परिसर के बाहर बिना शुद्धिकृत किये निस्तारित किया जा रहा था। जिससे आस-पास का वातावरण प्रदूषित होना स्वाभाविक है। पूर्व में भी दिनांक 21.06.2024 को उद्योग के किये गये निरीक्षण में भी प्रतिबन्धित ईंधन प्लास्टिक का प्रयोग करते पाये गये थे, जिसके अन्तर्गत उद्योग को इस कार्यालय के पत्रांक यूकेपीसीबी/ आर0ओ0आर0/सा0-213/2024/510 दिनांक 29.06.2024 को नोटिस प्रेषित किया गया। उद्योग द्वारा वर्तमान में जल/वायु निर्गत सहमति में उल्लेखित शर्तों का अनुपालन नहीं किया जा रहा है। अतः उद्योग पर दिनांक 21.06.2024 से पर्यावरणीय क्षतिपूर्ति आरोपित की जानी प्रस्तावित है। पर्यावरणीय क्षतिपूर्ति के घटक निम्नानुसार-

(PI-80, S=1.5, LF-1.0, Vf-1.5)

अतः उद्योग के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 में वर्णित प्रावधानों का अनुपालन न करने की दशा में कारण बताओ नोटिस के साथ-साथ पर्यावरणीय क्षतिपूर्ति आरोपित करना उचित प्रतीत होता है।

निरीक्षण आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।



(डा० अजीत सिंह)
सहायक वैज्ञानिक अधिकारी



(एस0पी0 सिंह)
क्षेत्रीय अधिकारी

MS

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क्षेत्रीय कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सहमति/जी0-173/2024/1163

दिनांक: 14.11.2024

ई-मेल/पंजीकृत ढाक द्वारा

अति महत्त्वपूर्ण

सेवा में,

श्री संजय मित्तल
निदेशक,
मै0 गंगोत्री पेपर मिल्स प्रा0 लि0,
गाँव व पोस्ट-नारसन कलां,
झबरेड़ा रोड़, जिला-हरिद्वार।
E-mail: info@gangotripaper.com

विषय:- उद्योग की शिकायत के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक श्री मनु राठी एवं समस्त ग्रामवासी द्वारा प्रेषित शिकयती पत्र के क्रम में उद्योग के निरीक्षण दिनांक 13.11.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। निरीक्षण के समय वायु प्रदूषण नियंत्रण व्यवस्थाओं के समुचित संचालन एवं रख-रखाव हेतु आपको निर्देशित किया गया था। निरीक्षण के क्रम में आपसे निम्नलिखित बिन्दुओं पर तत्काल कार्यवाही अपेक्षित है:-

1. उद्योग में स्थापित 14 TPH क्षमता के ब्वायलर में स्थापित Multicyclonic Dust collectors & Wet Scrubber एवं 10 TPH क्षमता के ब्वायलर में स्थापित Dust Collector एवं Wet Scrubber का संचालन एवं रख-रखाव इस प्रकार सुनिश्चित किया जाये कि जनित उत्सर्जन की गुणवत्ता सदैव मानकों के अनुरूप रहे।
2. वायु प्रदूषण नियंत्रण व्यवस्थाओं के समुचित संचालन एवं रख-रखाव हेतु पृथक विद्युत मीटर की स्थापना सुनिश्चित की जाये तथा प्रतिदिन विद्युत खपत का विवरण लॉग बुक में दर्ज की जाये।
3. उद्योग में स्थापित ब्वायलरों में मात्र अनुमन्य ईंधन ही प्रयुक्त किया जाये।
4. समीपवर्ती घरों एवं फसलों में राखी (काली छाई) पायी जाने से ऐसा प्रतीत होता है कि उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्थाओं का समुचित रूप से संचालन नहीं किया जा रहा है।

कृपया उपरोक्त बिन्दुओं पर तत्काल कार्यवाही सुनिश्चित करते हुए कृत कार्यवाही से दिनांक 18.11.2024 तक इस कार्यालय को अवगत कराना सुनिश्चित करें। अनुपालन आख्या जमा न करने अथवा उपरोक्त बिन्दुओं पर संतोषजनक कार्यवाही न किये जाने पर उद्योग के Occupier(s) के विरुद्ध नियमानुसार कार्यवाही की संस्तुति बोर्ड मुख्यालय प्रेषित की जायेगी। जिसके लिए स्वयं Occupier(s) जिम्मेदार होंगे।

भवदीय,


14.11.2024
(डा0 राजेन्द्र सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि:- सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।


14.11.2024
क्षेत्रीय अधिकारी



LIFE 114
Lifestyle For
Environment

HEAD OFFICE Annexure-4
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M-264/G-150/2024/ 468

Date: 27/11.2024

Speed Post

To,

M/s Gangtori Paper Mill,
Gram-Narsan Kalan, Jhabreda Road,
Tehsil- Roorkee, Distt- Haridwar.

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, inspection of M/s Gangtori Paper Mill located at Gram-Narsan Kalan, Jhabreda Road, Tehsil- Roorkee, Distt- Haridwar was carried out by the officials of Regional Office, Roorkee of this Board in presence of village people and Unit's representative Shri Prajwal Aggarwal on dated 25.09.2024 and made following observations :-

1. उद्योग से जनित उत्प्रावह को परिसर के बाहर बिना शुद्धिकृत किये निस्तारित किया जा रहा है, जो कि उद्योग को जारी Zero Liquid Discharge (ZLD) पर सहमति का उल्लंघन है।
2. उद्योग परिसर में काफी मात्रा में वेस्ट प्लास्टिक का भण्डारण पाया गया।
3. पूर्व में भी सी0एम0 हेल्पलाईन के माध्यम से प्राप्त शिकायत के अनुक्रम में क्षेत्रीय कार्यालय, रुड़की द्वारा उद्योग का निरीक्षण दिनांक 21.06.2024 को किया गया, जिसमें पाया गया कि उद्योग द्वारा ईंधन के रूप में प्लास्टिक का प्रयोग किया जा रहा था।
4. निरीक्षण के समय उद्योग का उत्प्रावह का नमूना भी एकत्र किया गया था, जिसमें प्रचालकों की मात्रा बोर्ड मानकों से अधिक पायी गयी।

..cont..page-2..

AS SUCH, it is evident from the above observations that the Unit is violating the provisions of Air (Prevention and Control of Pollution) Act- 1981 and Water (Prevention and Control of Pollution) Act- 1974; and

NOW THEREFORE, in exercise of the power conferred under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 as amended with approval of the competent authority of the Board, you are hereby directed :-

1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why the Unit not be closed down under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply and why not Environment Compensation of ₹7,200/day shall be imposed on the Unit till compliance.
2. To deposit ₹6,98,400/- (Rupees Six Lakh Ninety Eight Thousand Four Hundred only) as Environment Compensation in favour of Uttarakhand Pollution Control Board payable at Dehradun, within one month of issuing of this notice.

(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter No. :UKPCB/HO/C&M-264/G-150/2024/

Dated: as above

Copy to :-

1. ✓ Regional Officer, Uttarakhand Pollution Control Board, Roorkee for information and necessary compliance.
2. Account Section.
3. Consent Management Cell-1/Consent Management Cell-2, UKPCB to keep the copy of this order in concerned consent file.
4. Guard File.


Member Secretary



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GANGOTRI PAPER MILLS PVT. LTD.

Manufacturers of: **HIGH QUALITY KRAFT PAPER**

Works :

Vill. & P. O. Narsan Kalan, Jhabreda Road,
Distt. Haridwar - 247 670 (Uttarakhand)
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Admn. Office :

394, Patel Nagar, New Mandi,
Muzaffarnagar - 251 001 (U. P.)
E-mail : info@gangotripaper.com
Web : www.gangotripaper.com

Date: 04.12.2024

To,
The Member Secretary,
Uttarakhand Pollution Control Board
46B, IT Park, Sahastradhara Road,
Dehradun (UK)

Uttarakhand Pollution Control Board
Diary No. 8089
Date 11/12/24

Subject: Regarding Environment Compensation imposed vide Show Cause Notice No. UKPCB/HO/C&M-264/G-150/2024/468 Dated 22.11.2024

Dear Sir,

Please find enclosed a Demand Draft (no. 961956) issued by Punjab National Bank for Rs. **6,98,400.00** in favour of "Member Secretary Uttrakhand Pollution Control Board" payable at **Dehradun**, towards payment of Environment Compensation imposed on us by the Uttarakhand Pollution Control Board (UKPCB) vide letter no. UKPCB/HO/C&M-264/G-150/2024/468 dated 22.11.2024. A copy of this Show Cause Notice is also attached for your reference.

Kindly note that we have already submitted detailed response to the show cause notice to your offices. We are now also submitting the payment within the stipulated time as directed.

We remain dedicated to meeting all environmental regulations and appreciate your attention to this matter.

Yours faithfully,

For M/s Gangotri Paper Mills Pvt. Ltd.


Director / Authorized Signatory
UEPPCB-Head Office

Draft No. 961956 Date 02/12/24
Bank PNB Amount 698400/-
Signature [Signature] Account Emvt. Comp/EC

Dr. Rakesh Khandelwal / Accounts
17/12

EE DIC
PRO/DIC
42



The mark of responsible forestry



PCRI/051

प्रदूषण नियन्त्रण अनुसंधान संस्थान
भारत हेवी इलेक्ट्रिकल्स लिमिटेड, रानीपुर, हरिद्वार (उत्तराखण्ड) -249403

POLLUTION CONTROL RESEARCH INSTITUTE

(A Govt. of India - UNDP / UNIDO Project)

BHARAT HEAVY ELECTRICALS LIMITED

RANIPUR, HARIDWAR (U.K.) - 249 403

(Approved Lab under Environment (Protection) Act, 1986; EIA Consultancy by NABET, QCI)

TEST REPORT
STACK EMISSION MONITORING

Lab. Ref.: PCRI: Air & Noise:2024-25:1096

Date: 05-02-2025

A. GENERAL INFORMATION:


1.	Name and address of Plant	:	M/s Gangotri Pulp & Paper Mills Pvt. Ltd, Gurukul Narsan, Roorkee, UK-247670
2.	Work Order No.	:	24-0120-0-191
3.	Date of sampling	:	03-02-2025
4.	Source of emission	:	Boiler Stack
5.	Capacity of Boiler	:	14 TPH
6.	Load during Sampling	:	11 TPH
7.	Construction Material of Stack	:	Mild Steel
8.	Stack Height	:	32.5 m
9.	Internal Diameter of stack at exit	:	1.6 m
10.	Sampling Location	:	Port Hole of Stack
11.	Port Hole Height from GL	:	16.9 m
12.	Method of sampling	:	Emission Regulations Part - III, IS: 11255 and Electro Chemical Sensors
13.	Type of fuel used & consumption	:	Bagasse - 60 TPD & Wood Chips - 10 TPD at Full Load *
14.	Sample collection by	:	PCRI, B.H.E.L., Ranipur, Haridwar-U.K.

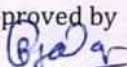
B. RESULTS OF STACK EMISSION MONITORING:

Sl. No.	Parameter	Unit	Obtained Value	Emission Limits
1.	Particulate Matter	mg/Nm ³	150	250
2.	Sulphur Dioxide (SO ₂)	ppm	9	-
3.	Oxides of Nitrogen (NO _x)	ppm	8	-

Emission Limits: Source: Ministry of Environment, Forest and Climate Change Notification New Delhi, the 16th May, 2023.

*Data as informed by the industry at the time of monitoring.

Prepared by

Anil Kumar Yadav
Dy. Manager (PCRI)

Approved by

R S Yadav
Manager (PCRI)

- Remarks :- (1) This report refers only to the particular sample/job submitted for testing.
(2) This report is not to be reproduced wholly or partly and can not be used as an evidence in the court of law and should not be used in any advertising media without our special permission in writing.
(3) Samples will be disposed off after one month from the date of issue of Test Certificate.



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ई-गेल/पंजीकृत डाक द्वारा

सेवा में,

1. M/S Sagar paper Mills Ltd, Kh no- 223, 225, 5 th Km, Manglore Jhabrera Road, Latherdeva Hoon, Tehsil- Roorkee, Distt- Haridwar.
2. M/S sagar Pulp and Paper Mills Ltd., Kh no- 14/1, 2.5 Manglore- Deoband Road, Vill- Mundet, Roorkee, Distt- Haridwar.
3. M/S Origami Cellulo Private Limited, C/O JMJ Paper Products Pvt. Ltd., Kh no- 171, 172, Vill- Khempur, Laksar, Landhaura Road, Distt- Haridwar.
4. M/S Uttaranchal Pulp and Paper Mills Pvt. Ltd., Kh no- 29, 2 Km, Manglore-Deoband Road, Vill- Mundet, Roorkee, Distt- Haridwar.
5. M/S Adharshree Paper Mills Pvt. Ltd., Kh no- 9/4/1, 2.5Km manglore Deoband Road, Vill- Mundet, Roorkee, Distt- Haridwar.
6. M/S Aroma Craft & Tissues Pvt. Ltd., Kh no- 103, 104, Vill- Nurpur, Paragna Manglore, Tehsil- Roorkee, Distt- Haridwar.
7. M/S Gangotri paper Mills Pvt. Ltd., Khata no 124, Gata no- 23, Khata no- 106, Gata no- 80/1, Vill- Narsen Kalan, Jhabrera Road, Manglore, Roorkee, Distt- Haridwar.
8. M/S Dev Bhoomi Pulp and Paper Mills Pvt. Ltd., Khata no 404, 742, Jawalapur N.H. 58, Behind Reliance Petrol Pump, Ibrahimpur, Distt- Haridwar.

विषय:- उद्योग में प्रयुक्त ईंधन के सम्बन्ध में।

महोदय,

कृपया अवगत हों कि उद्योग को निर्गत Consolidated and Authorization (CCA) में उद्योग में प्रयुक्त ईंधन के प्रकार को अनुमन्य किया गया है तथा उक्त के अनुसार ही वायु प्रदूषण नियंत्रण व्यवस्थाओं की स्थापना/संचालन आवश्यक है ताकि जनित उत्सर्जन की गुणवत्ता सदैव मानकों के अनुरूप रहे। अनुमन्य ईंधन के अतिरिक्त अन्य पदार्थों को ईंधन के रूप में प्रयुक्त किया जाना सहमति शर्तों का उल्लंघन है।

उपरोक्त क्रम में आपको निर्देशित किया जाता है कि उद्योग में Consolidated and Authorization (CCA) के अनुसार ही अनुमन्य ईंधन का ही प्रयोग किया जाये। अनुमन्य ईंधन के अलावा अन्य प्रकार के ईंधन प्रयोग किये जाने की दशा में नियमानुसार कार्यवाही की संस्तुति बोर्ड मुख्यालय प्रेषित की जायेगी।

भवदीय,
26/10/2024
(डा0 राजेन्द्र सिंह)
क्षेत्रीय अधिकारी
P/C